

the 23rd October, 1976 making certain alterations in Part II of Schedule V to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act. [Placed in Library. See No. LT-11523/76]

PASSPORTS (3RD AMDT.) RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): I beg to lay on the Table a copy of the Passports (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 831(E) in Gazette of India dated the 4th October, 1976, under sub-section (3) of section 24 of the Passports Act, 1967. [Placed in Library. See No. LT-11524/76].

STATEMENT CORRECTING ANSWER TO QUESTION, NOTIFICATION, ANNUAL REPORTS ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table—

(1) A statement (Hindi and English versions) (i) correcting the reply given on the 12th April, 1976 to Unstarred Question No. 2293 by Shri Anadi Charan Das regarding afforestation in Koraput, Orissa and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-11525/76]

(2) A copy of Notification No. G. S. R. 814 (E) (Hindi and English versions) published in Gazette of India dated the 24th September, 1976 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-11526/76]

(3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review (Hindi and English versions) by the Government on

the working of the Assam Agro-Industries Development Corporation Limited, Gauhati for the years 1967—71.

(ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Gauhati for the period from 27th January, 1967 to 31st March, 1968, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(iii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Gauhati for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(iv) Annual Report of the Assam Agro-Industries Development Corporation Limited, Gauhati for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(v) Annual Report of the Assam Agro-Industries Development Corporation Limited, Gauhati for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Reports mentioned at (ii), (iii), (iv) and (v) of item (3) above.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (3) above. [Placed in Library. See No. LT-11527/76].

FOREIGN EXCHANGE REGULATION (AUTHENTICATION OF DOCUMENTS) RULES, 1976 AND STATEMENTS

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT

OF REVENUE AND BANKING
(SHRI PRANAB KUMAR MUKHER-
JEE): I beg to lay on the Table— ✓

(1) A copy of the Foreign Exchange Regulation (Authentication of Documents) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1303 in Gazette of India dated the 11th September, 1976, under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973. [Placed in Library. See No. LT-11528/76] ✓

(2) A copy each of the following statements (Hindi and English versions) under sub-section (2) of Section 2 of the Gujarat State Guarantees Act, 1963 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat:—

(i) Statement of Guarantees given by the Government of Gujarat during the period 10th February, 1976 to 16th October, 1976.

(ii) Statement of accounts of the sums issued out of the Consolidated Fund of the State or paid in or towards repayment of any sum so issued during 1975-76 in respect of guarantee given by the Government of Gujarat.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the statement mentioned at (2) above. [Placed in Library. See No. LT-11529/76]. ✓

NOTIFICATIONS

**THE DEPUTY MINISTER IN THE
MINISTRY OF SHIPPING AND
TRANSPORT (SHRI DALBIR
SINGH):** I beg to lay on the Table— ✓

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 12th

March, 1976 issued by the President in relation to the State of Gujarat:—

(i) The Bombay Motor Vehicles (Gujarat Fourth Amendment) Rules, 1976, published in Notification No. G|G|76|123|MVR-1075-3641-E dated the 5th April, 1976.

(ii) The Bombay Motor Vehicles (Gujarat Fifth Amendment) Rules, 1976, published in Notification No. G|G|76|138 MVR-1076-325-E dated the 19th April, 1976.

(iii) The Bombay Motor Vehicles (Gujarat Sixth Amendment) Rules, 1976, published in Notification No. G|G|76|156|MVR-2175-6549-E dated the 6th May, 1976.

(iv) The Bombay Motor Vehicles (Gujarat Seventh Amendment) Rules, 1976, published in Notification No. G/G/76/165/MVR-1476-3652-E, dated the 15th May, 1976.

(v) The Bombay Motor Vehicles (Gujarat Eighth Amendment) Rules, 1976, published in Notification No. G|G|76|182|MVR-1075-8898-E dated the 28th May, 1976.

(vi) The Bombay Motor Vehicles (Gujarat Ninth Amendment) Rules, 1976, published in Notification No. G|G|76|199|MVR-1075-2885-E dated the 11th June, 1976.

(vii) The Bombay Motor Vehicles (Gujarat Tenth Amendment) Rules, 1976, published in Notification No. G|G|76|203|MVR-2376-GOI-49-E dated the 18th June, 1976.

(viii) The Bombay Motor Vehicles (Gujarat Eleventh Amendment) Rules, 1976, published in Notification No. G|G|76|204|MVR-1076-GOI-38-E dated the 19th June, 1976.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Noti-